

**Statement - I**

*Figures in respect of the Small Savings Schemes for Maharashtra*

Year	Gross Deposit	Net Deposit
1994-95	3527.55	677.31
1995-96	3369.52	(-) 500.46
1996-97	3564.41	3090.20

**Statement - II**

(i) Commission paid to the agents under the standard the standardised agency system (SAS) in Amroati Division.

Year	Amount (Rs.)
1994-95	25,17,528
1995-96	34,13,133
1996-97	28,26,060

(ii) Yearwise fund mobilisation through agents under Small Savings Scheme including the RD Scheme.

Year	Amount (Rs. in crores)
1994-95	74.38
1995-96	84.71
1996-97	88.08

**Encroachment of Railway Land in Delhi**

2520. SHRI VIJAY GOEL : Will the Minister of RAILWAYS be pleased to state :

(a) the details of policy on retrieval of railway land under unauthorized occupation;

(b) the area of railway land in National Capital Territory, Delhi which is presently under the occupation of Jhuggi Jhoupri;

(c) whether the Government have any plan to get these areas cleared of Jhuggi clusters for Railways own needs; and

(d) if so, which are these areas and the scheme planned to rehabilitate/resettle those who are uprooted from the railway land?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Removal of unauthorised occupation on Railway land is a continuous process. New encroachments are removed as soon as these are noticed. Old encroachments are dealt with under Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(b) About 327 Hect. of Railway land in Delhi is under unauthorised occupation of Jhuggi Jhoupri dwellers.

(c) and (d) Development/expansion of Railway activities is a continuous process. Whenever the Railway land unauthorisedly occupied by Jhuggi dwellers is required for developmental works the same is got vacated. So far as resettlement of Jhuggi dwellers on Railway land is concerned, this is the responsibility of State/Local Authorities.

[Translation]

**Inflated Telephone Bills**

2521. SHRI MANIBHAI RAMJI BHAI CHAUDHARI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether inflated bills are being sent to the telephone subscribers;

(b) if so, whether the Government propose to take some concrete steps so as to put check on its;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether with the Connivance of the employees of MTNL the telephone lines are interchanged which results in inflated billing to the other subscribers;

(f) if so, whether the Government propose to institute an inquiry in this regard in Delhi and Gujarat; and

(g) if so, by when and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (g) The information has been called for and the same will be placed on the Table of the House.

[English]

**Target of Steel Production**

2522. SHRI SUDHIR GIRI : Will the Minister of STEEL be pleased to state :

(a) the target of steel production by the Steel Authority of India Limited in the current year;

(b) the actual production achieved in the first quarter; and

(c) the reasons for lagging behind the target fixed for the first quarter of the year?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) The MOU target for Saleable Steel production by the Steel Authority of India Limited (excluding subsidiaries) in the current year is 9.6 million tonnes.